NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No.864 of 2019

IN THE MATTER OF:

Navin Raheja	Appellant
Vs.	
Shilpa Jain & Ors.	Respondents

Present :

For Appellant:	Mr. Abhijeet Sinha, Mr. SaurabhKalia, Mr. Purohit, Advocates
For Respondents:	Mr. Arunav Patnaik, Ms. Mahima Sinha, Advocates
	Mr. Neeraj Sharma, Advocate for R-3

<u>O R D E R</u>

27.08.2019 - Learned counsel for the Appellant states that there is no default on the part of the 'Corporate Debtor' who offered possession to allottee – Ms. Shilpa Jain and another ('Financial Creditor'). The alternative offer was also given to accept the money, if they do not intend to take the possession on payment of dues.

Let notice be issued on Respondents. Mr. Arunav Patnaik appears on behalf of Ms. Shilpa Jain and Mr. Akash Jain ('Financial Creditor'). No further

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notice need be issued on them. Counsel states that these Respondents 1 & 2-'Financial Creditors' have received the offers as stated. They may file replyaffidavit along with Vakalatnama of the Counsel for Mr. Akash Jain by 3rd September, 2019. Respondent No.1 through counsel is already before us on Caveat. Rejoinder, if any, may be filed within a week thereof.

Let notice be issued on rest of the Respondents by speed post. Requisite along with process fee be filed by 28th August, 2019.

Till the next date, the parties may settle the matter. Considering the statements made the Interim Resolution Professional may not issue Public Notice, if not yet issued or constitute 'Committee of Creditors' if yet not constituted till next date.

Post the case for 'orders' on 3rd September, 2019.

[Justice S. J. Mukhopadhaya] Chairperson

> [Justice A. I. S. Cheema] Member (Judicial)

> > [KanthiNarahari] Member (Technical)

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-2-

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